

**OPEN COURT**  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

Allahabad this the 05<sup>th</sup> Day of April 2010

**PRESENT:**

**HON'BLE MR. A.K.GAUR, MEMBER-J**

**HON'BLE MRS.MANJULIKA GAUTAM, MEMBER-A**

Original Application No. **83/2004**  
(U/s 19 of the Administrative Tribunals Act 1985)

Keshav Prasad Son of Shri Raghubir Prasad,  
Aged about 51 years, resident of House No. 205/3K/1A/P,  
Kasari Masari,  
Nai Basti, Chakia, Allahabad.

...Applicant

(By Advocate : Shri S.S.Sharma)

**Versus**

1. Union of India, through – The General Manager,  
North Central Railway,  
Headquarters Officer,  
A L L A H A B A D.
2. The Divisional Railway Manager,  
North Central Railway, DRM Office,  
A L L A H A B A D.
3. The Dy. Chief Engineer/Construction,  
North Central Railway,  
D.R.M. Office Complex,  
A L L A H A B A D.

....Respondents

(By Advocate : Shri P.Mathur)

**ORDER**

**HON'BLE MR. A.K.GAUR, MEMBER-J**

We have heard Shri S.S.Sharma, learned counsel for the Applicant and Shri P.Mathur, learned counsel for the Respondents.

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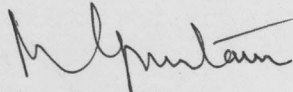
2. Learned counsel for applicant at the very outset stated that the Applicant has claimed relief for regularization on the post of Vehicle Driver w.e.f. 01.4.1988. According to the applicant his juniors have been granted the benefit of promotion and regularization, but his case has been ignored by the Competent Authority.

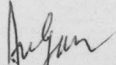
3. Learned counsel for the applicant further submitted that for redressal of his grievance, the applicant has already preferred representation dt. 08.11.2001 and 17.12.2002 (Annexure 11 and 12 respectively) to the DRM, N.C.Railway, Allahabad.

4. Having heard parties counsel, we hereby direct the applicant to file a certified copy of this order along with fresh representation within two weeks from the date of receipt of certified copy of this order before Respondent No. 2/D.R.M., North Central Railway, Allahabad, highlighting his grievances and indicating the date from which his juniors were granted promotion. If such representation is filed, DRM, NCR, Allahabad shall pass appropriate reasoned and speaking order in the light of order dated 16.11.2006 filed as Annexure SA2 to the O.A. within a period of three months from the date of receipt of copy of the order.

5. With the above observation the O.A. is disposed of. No costs.

Be it noted that we have not passed any order on the merits of the case.

  
Member (A)

  
Member (J)

/Shashi/-